RAJYA SABHA

Friday, the12th July, 2019/21 Ashadha, 1941 (Saka) The House met at eleven of the clock, MR. CHAIRMAN in the Chair.

PAPERS LAID ON THE TABLE

Annual Reports and Annual Accounts of EIC and EIA and related papers

MR. CHAIRMAN: Papers to be laid on the Table.

THE MINISTER OF RAILWAYS; AND THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (a) Annual Report of the Export Inspection Council of India (EIC) and its Export Inspection Agencies (EIA), New Delhi, for the year 2016-17.
- (b) Annual Accounts of the Export Inspection Council of India (EIC) and its Export Inspection Agencies (EIA), New Delhi, for the year 2016-17, and the Audit Report thereon.
- (c) Review by Government on the working of the above Council.
- (d) Statement giving reasons for the delay in laying the papers, mentioned at (a) and (b) above.

[Placed in Library. See No. L.T. 169/17/19]

- L Notifications of the Ministry of Commerce and Industry
- II. Annual Reports and Annual Accounts (2017-18) of Coffee Board, Bengaluru and FDDI, NOIDA and related papers

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI SOM PARKASH): Sir, I lay on the Table:—

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry (Department of Commerce), under sub-section (3) of Section 19 of the Foreign Trade (Development and Regulation) Act, 1992:—
 - S.O. 6309 (E), dated the 24th December, 2018, amending Schedule-I (Import Policy) in ITC (HS) 2017 to extend the Prohibition on import of milk and milk products from China till 23.04.2019.

2 Papers laid

- (2) S.O. 6364 (E), dated the 28th December, 2018, amending Schedule-I (Import Policy) in ITC (HS) 2017 extending the restriction placed on import policy of Peas (Pisum sativum) Including Yellow peas, Green peas, Dun Peas and Kaspa Peas till 31st March, 2019.
- (3) S.O. 128 (E), dated the 8th January, 2019, regarding Import policy for electronic and IT Goods under Schedule-I (Import Policy) of ITC (HS), 2017, prohibiting the import of unregistered/non-compliant notified products as in CRO, 2012.
- (4) S.O. 129 (E), dated the 8th January, 2019, regarding Amendment in Import Policy of Aviation Gasoline under Exim Code 27101219 in the ITC (HS) 2017, Schedule-I (Import Policy) to make its import ' Free' subject to Actual User Control.
- (5) S.O. 320 (E), dated the 15th January, 2019, incorporating a list of 207 items as Technical Textiles *vide* Appendix-V of ITC (HS) 2017, Schedule-I (Import Policy).
- (6) S.O. 321 (E), dated the 15th January, 2019, amending the policy condition of Nicotinic Acid and Nicotinamide (Niacinamide/niacin) under HS Code 29362920 of ITC (HS) 2017, Schedule-I (Import Policy) to remove the existing Policy condition required for its import, with immediate effect.
- S.O. 1478 (E), dated the 29th March, 2019, notifying the import policy conditions for import of Moong *i.e.*, Beans of the SPP Vigna Mungo (L.) Hepper, Split and Other.
- (8) S.O. 1479 (E), dated the 29th March, 2019, amending the import policy conditions of Peas (Pisum sativum) including Yellow peas, Green peas Dun Peas and Kaspa Peas, Split and Other to allow import of a total quantity of 1.5 lakh MT of Pea during the period 1st April, 2019 to 31st March, 2020, under conditions specified therein.
- (9) S.O. 1480 (E), dated the 29th March, 2019, amending the Import policy conditions of Beans of the SPP Vigna Radiata (L.) Wilczek, Split and Other to allow an annual (fiscal year) quota of 1.5 lakh MT import of urad, under conditions specified therein.
- (10) S.O. 1481 (E), dated the 29th March, 2019, amending the Import policy conditions of Pigeon Peas (Cajanus Cajan)/Toor Dal, Split and Other to allow an annual (fiscal year) quota of 02 lakh MT under conditions specified therein.

- (11) S.O. 1628 (E), dated the 23rd April, 2019, amending ITC (HS) 2017, Schedule-I (Import Policy) extending the Prohibition on import of milk and milk products from China until the capacity of all laboratories at ports of entry have been suitably upgraded for testing melamine.
- (12) S.O. 1701 (E), dated the 7th May, 2019, regarding Import policy for Electronics and IT Goods under Schedule-I (Import Policy) of ITC (HS), 2017 prohibiting import of Goods notified under the Electronic and information Technology Goods Order, 2012, unless they are registered with the Bureau of Indian Standards and comply with conditions specified therein.
- (13) S.O. 1818 (E), dated the 24th May, 2019, amending the import policy of Biofuels under Chapter 22, 27 and 38 of ITC (HS), 2017 Schedule-I (Import Policy) for restricting the imports.
- (14) S.O. 1955 (E), dated the 12th June, 2019, amending the import policy conditions of cashew kernels (broken/whole) making its imports free, under conditions specified therein.

[Placed in Library. See No. L.T. 181/17/19]

II. A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department of Commerce), Notification No. S.O. 1919 (E), dated the 4th June, 2019, publishing the Tea Warehouses (Licensing) Amendment Order, 2019, under sub-sections (3) and (5) of Section 30 of the Tea Act, 1953.

[Placed in Library. See No. L.T. 18/17/19]

III. A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department of Commerce), Notification F. No. FDDI/HO/MDO/CoP(DP)/2019/ 044 dated the 21st June, 2019, publishing the Footwear Design and Development Institute Ordinances, 2019, under sub-section (2) of Section 38 of the Footwear Design and Development Institute Act, 2017.

[Placed in Library. See No. L.T. 179/17/19]

- IV. A copy each (in English and Hindi) of the following papers:-
 - (i) (a) Seventy-eighth Annual Report of the Coffee Board, Bengaluru, for the year 2017-18.
 - (b) Annual Accounts of the Coffee Board, Bengaluru, for the year 2017-18, and the Audit Report thereon.
 - (c) Review by Government on the working of the above Board.

(d) Statement giving reasons for the delay in laying the papers mentioned at (i) (a) and (b) above.

[Placed in Library. See No. L.T. 178/17/19]

- (ii) (a) Annual Report and Accounts of the Footwear Design and Development Institute, (FDDI), NOIDA, Uttar Pradesh, for the year 2017-18, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (ii) (a) above.

[Placed in Library. See No. L.T. 182/17/19]

L Annual Reports (2017-18) of KAPL and Annual Accounts of (2016-17 and 2017-18) NIPER and related papers

II. MoU between GoI (Deptt. of Pharmaceuticals and KAPL)

THE MINISTER OF STATE OF THE MINISTRY OF SHIPPING; AND THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH MANDAVIYA): Sir, I lay on the Table:—

- I. (1) A copy each (in English and Hindi) of the following papers, under subsection (1) (b) of Section 394 of the Companies Act, 2013:—
 - (a) Thirty-seventh Annual Report and Accounts of the Karnataka Antibiotics and Pharmaceuticals Limited (KAPL), Bengaluru, for the year 2017-18, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company.
 - (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. See No. L.T. 140/17/19]

- II. (1) A copy each (in English and Hindi) of the following papers, under subsection (4) of Section 23 of the National Institute of Pharmaceutical Education and Research (NIPER) Act, 1998:—
 - (a) Annual Accounts of the National Institute of Pharmaceutical Education and Research (NIPER), Guwahati, for the year 2016-17, and the Audit Report thereon.

[Placed in Library. See No. L.T. 142/17/19]